

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 127 of 2013

Dated : 28th October, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

M/s Lafarge India Pvt. Ltd. Appellant(s)

Versus

**Chhattisgarh State Electricity Regulatory
Commission & Anr. Respondent(s)**

**Counsel for the Appellant(s) : Mr. Anuj Singh for
Ms. Surbhi Sharma
Counsel for the Respondent(s): Mr. C.K. Rai for R-1
Ms. Suparna Srivastava,
Mr. P.V. Sanjeev (Rep.) for R-2**

ORDER

The learned counsel for the Appellant is not ready today. We have already directed the learned counsel for the Appellant on 3.10.2013 to file the written notes. The Written Notes has not been filed yet.

On the other hand, the learned counsel for the Respondent has filed the written notes relating to the question of maintainability.

Post the matter on **10.12.2013.**

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/vs